

THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET

APPLICATION NO.: _____

Applicant (S)

Respondent (S)

Advocate for Applicant (S)

Advocate for Respondent (S)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

29.06.2009

OA No. 07/2005

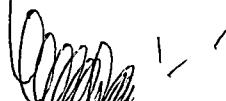
Mr. P.N. Jatti, Counsel for applicant.
Mr. S.S. Hassan, Counsel for respondents.

Learned counsel for the applicant submits that in view of the decision taken by the Full Bench of the Tribunal in the case of Shri D.C. Mishra and 23 others vs. Union of India & Others, 2005(2) ATJ CAT 196, the applicant does not want to press this OA, which is based on the DB judgement of the Bangalore Bench in the case of M. Manjappa vs. The PMG, South Karnataka Region, Bangalore & Others, which cannot be said to be a good law.

In view of what has been stated above, the applicant is permitted to withdraw this OA.

The OA is disposed of as having been withdrawn.


(B.L. KHATRI)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)

AHQ